

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED
INCORPORATED UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 142887/2018 - CLARIFICATION/DIRECTION, IA No. 39147/2021 - EXEMPTION FROM FILING O.T., IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 59921/2022 - STAY APPLICATION)

WITH

SLP(C) No. 20011/2018

(IA No. 129459/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19796/2018

(IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING, IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 85553/2019 - CLARIFICATION/DIRECTION, IA No. 56674/2021 - EXEMPTION FROM FILING O.T., IA No. 185557/2019 - EXEMPTION FROM FILING O.T., IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 20711/2018

(IA No. 129497/2020 - CLARIFICATION/DIRECTION and IA No. 150217/2018 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 19602/2018

(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 10840/2022 - CLARIFICATION/DIRECTION, IA No. 129503/2020 - CLARIFICATION/DIRECTION and IA No. 9445/2022 - EARLY HEARING APPLICATION)

SLP(C) No. 19401/2018

(IA No. 129493/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19763/2018

(IA No. 129482/2020 - CLARIFICATION/DIRECTION)

SLP(C) No. 19822/2018

(IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 129501/2020 - CLARIFICATION/DIRECTION)

Date : 30-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.
Mr. Sharanya Sinha, Adv.

For Respondent(s) Mr. Harish Salve, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. M. Shahyan Khan, Adv.
Mr. Akarsh Sharma, Adv.
Mr. Yash Dubey, Adv.
M/S. Karanjawala & Co., AOR

Mr. Shekhar Prit Jha, AOR
Ms. Preeti Kumari, Adv.

Mr. Nishit Agrawal, AOR
Ms. Kanishka Mittal, Adv.
Ms. Vanya Agrawal, Adv.

Mr. Pawan R Upadhyay, Adv.
Ms. Sharmila Upadhyay, Adv.
Mr. Sarvjit Pratap Singh, Adv.
M/S. Unuc Legal LLP, AOR

Mr. Ajay Bhargava, Adv.
Mrs. Vanita Bhargava, Adv.
Mr. Shantanu Chaturvedi, Adv.
M/S. Khaitan & Co., AOR

Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel appearing for the petitioner-State seeking adjournment for

completing the File and also for obtaining instructions, list the matters on 22nd January, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)